

while assessing the availability of resources for funding the annual plan of the States during resources discussions held by the Planning Commission every year.

(b) According to budget estimates for 1987-88, the maximum non-plan expenditure of a State Government is that of Maharashtra.

#### **IDBI Loans to Kerala Government Companies**

1245. SHRI SURESH KURUP : Will the Minister of FINANCE be pleased to state :

(a) whether the Industrial Development Bank of India has given any loans to Government Companies of Kerala; and

(a) if so, the names of those companies and the amount provided to these companies ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The Industrial Development Bank of India has reported that as at the end of June, 1987 it had sanctioned direct loan assistance aggregating to Rs. 126.20 crores to 25 Government Companies in Kerala. As per the statutes governing public financial institutions and the practices and usages customary among bankers, information relating to or to the affairs of their individual constituents cannot be divulged.

#### **Interest on Foreign Loans**

1246. SHRI SURESH KURUP : Will the Minister of DEFENCE be pleased to state the lowest and highest percentages of interest paid by Union Government in 1986 on foreign loans received by it and to which agency of Government such interests have been paid ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI) : In respect of loans committed on Government Account in 1986, those from Denmark were interest free while the highest interest rate was on IBRD borrowings which have a variable interest rate that was 8.5% during the first half and 8.23% during the second half of 1986.

#### **Prospects of Indo-US Trade**

1247. H.N. NANJE GOWDA : Will the Minister of COMMERCE be pleased to state :

(a) whether the trade prospects between India and U.S. have improved;

(b) if so, the details thereof;

(c) whether any fresh trade agreements have been signed; and

(d) if so, the details thereof and to what extent the trade between India and U.S. will improve during 1987-88 year ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) and (b) Details of India's trade with USA during the last three financial years are given below :

(Value : Rs. in Crores)

Year	India's non-oil exports	India's imports
1984-85	1765.83	1700.59
1985-86(P)	1994.25	2062.87
1986-87(P)	2357.56	1963.01

P : Provisional.

It will be seen from the above table that India's non-oil exports to USA have been on the increase during the last two years.

(c) and (d) There has been no formal Agreement between India and USA to improve bilateral trade. However, during the meeting between the Prime Minister and President Regan of USA on Oct. 20, 1987 a common view was expressed that much could be done to expand the present level of activity in the field of bilateral trade and investment. As per the present indications, trade between India and US is expected to improve further during 1987-88.

#### **Coffee Board Reconstitution**

1248. DR. G. VIJAYA RAMA RAO : Will the Minister of COMMERCE be pleased to state :

(a) whether the Coffee Board has been reconstituted in order to improve its working including production and exports as reported in the Economic Times dated 27 October 1987; and

(b) if so, the details thereof?

**THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) :** (a) and (b) In accordance with the provisions of the Coffee Act, the Coffee Board has been reconstituted for the period of three years w.e.f. 28th August, 1987 for carrying out the various functions envisaged in the Act. The Board as presently constituted provides balanced representation to the various interests connected with the coffee industry. Besides Chairman, members of Parliament, representatives of Govts. of the principal coffee growing states, other States, larger growers, small growers, coffee curing establishments, coffee trade, labour, coffee consumers, instant coffee manufacturers, and an eminent personality in the field of research/marketing/management of coffee have been included in the Board. The Board has succeeded in carrying out the functions entrusted to it by the Coffee Act.

#### **Mirage 2000 Aircraft Crash**

1249. **SHRI MOHD. MAHFOOZ ALI KHAN :** Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that an ultra modern French fighter Mirage 2000 crashed sometime in the month of September, 1987;

(b) if so, the details thereof; and

(c) the major causes for the IAF plane crashes and what steps have been taken by Government in the matter?

**THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) :** (a) and (b) Yes, Sir. A mirage 2000 aircraft, on training flight, crashed on 15-9-87. The aircraft was destroyed but the pilot ejected safely.

(c) The major causes of air accidents have been identified to be human error technical defects and bird strikes. A number of steps have been taken to reduce accidents due to these causes which is an on-going process. Some of them are given below :

#### **Human errors**

The important remedial measures taken to reduce human error accidents are :

- (i) The training pattern has been modified and a new syllabi has been introduced with emphasis on advanced operational training exercises.
- (ii) The training syllabi have been reviewed in depth to ensure that junior pilots are introduced to high workload/high risk exercises in a progressive/regulated manner. Standards for each phase of training have been set and are being monitored.
- (iii) Radio and Navigational aids are being given particular attention. Mandatory requirement of essential aids at airfields has been defined.
- (iv) Appropriate instructions have been issued to ensure that medical factors like aircrew fatigue and hypoglycemia do not contribute to accidents.
- (v) Instrument flying training and night flying training have been reviewed to meet operational requirements by day and night.
- (vi) Setting and quantification of flying training standards in flying training establishments have been established.
- (viii) A system of monitoring training standards and standards of Qualifying Flying Instructors has been introduced.

#### **Technical defects**

The major steps taken/being taken to reduce accidents by technical defects are :